

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 15/82-ALC4/2010 MEETING DATE : 13.07.2010

The Meeting No.15/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 13.07.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri A.K. Sinha, Asstt. Director, Pharmexcil
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

Case No.B-141	M/S Esteem Industries Pvt. Ltd.			
Norms Committee Meeting No.15/11	01/82/050/01332/AM07			
Meeting Date:13.07.2010	RA F.No.17/24/040/00059/AM07			
Adv.Lic.No.1710001463 dated 23.11.2006				
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 12.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Product PCS 20 (Phosphated Ester of Cetostearyl Alcohol Ethoxylate)	1 Kg.	1.	Ethylene Oxide	0.223 kg
		2.	Cetostearyl Alcohol	0.680 kg
		3.	Phosphorous Penta Oxide	0.08 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-142	M/S Vivimed Labs Ltd.
Norms Committee Meeting No.15/11	01/82/162/00672/AM10
Meeting Date:13.07.2010	
Advance Licences Nos. 1. 0910028523 dated 06.12.2006 2. 0910029183 dated 05.02.2007 3. 0910030333 dated 24.05.2007 4. 0910030685 dated 29.06.2007	

5. 0910030971 dated 23.07.2007
6. 0910031185 dated 21.08.2007
7. 0910031668 dated 28.09.2007
8. 0910032296 dated 30.11.2007
9. 0910033446 dated 26.03.2008
10. 0910033658 dated 16.04.2008
11. 0910026251 dated 11.05.2006
12. 0910027051 dated 27.07.2006
13. 0910026921 dated 20.07.2006
14. 0910013317 dated 11.03.2003
15. 0910020971 dated 30.11.2004
16. 0910035524 dated 03.10.2008
17. 0910034083 dated 27.05.2008
18. 0910035166 dated 28.08.2008
19. 0910038017 dated 26.05.2009
20. 0910038369 dated 29.06.2009
21. 0910034928 dated 04.08.2008
22. 0910038172 dated 12.06.2009
23. 0910026919 dated 20.07.2006
24. 0910035105 dated 21.08.2008
25. 0910024372 dated 24.10.2005
26. 0910028288 dated 21.11.2006

Shri Raj Kumar Dhar, Technical Director and Shri Ramesh Challa, Senior Vice President (Commercial) appeared for personal hearing and different pending representation cases of the firm were taken up for hearing.

I. Licences mentioned at Sl.No.1 to 10 (Export Product-AVIS)

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The firm furnished Excise certified Production and Consumption data. Firm's representatives explained that end use of the export product is as Sun-Screen and if "Methanol" is re-used, they face problem of abnoxious order. It was explained that a liter of 'Methanol' costs approx. Rs.11/- and they sell the used 'Methanol' as mixed Solvent at a cost of about Rs.1/- per liter. In support of re-sale price, they submitted copies of certain invoices. After considering the whole issue, the Committee decided to revise the quantity of two inputs as per details below or as applied for by the firm whichever is lower for regularization purpose only.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
AVIS	1 Kg.	1.	Methanol	7.00 kg
		2.	Para Tertiary Butyl Benzoic Acid (where not reduced earlier)	1.148 kg

Note:

1. In certain cases, quantity of Para Tertiary Butyl Benzoic Acid has already been reduced.
2. For licence at Sl.No.1, import item 'Methyl Iso Butyl Ketone' stands deleted.

3. Quantity of other import items remains same as per earlier NC's decision.

II. Licences mentioned at Sl.No.11 to 13 (Export Product:BEN-3)

- The firm furnished Central Excise certified production and consumption data. The Committee after hearing the company's representatives decided to revise the quantity of import item 'Resorcinal' to 1.200 kg/kg of export product or as applied by firm whichever is lower for regularization purpose. There will be no other change in the ad-hoc norms fixed earlier in these licences.

III. Licence mentioned at Sl. No. 14 (Export product:BEN-4)

- The firm furnished Central Excise certified production and consumption data. The Committee after hearing the company's representatives decided to revise the quantity of import item 'Resorcinal' to 1.200 kg/kg of export product or as applied by firm whichever is lower for regularization purpose. There will be no other change in the ad-hoc norms fixed earlier in these licences.

IV. Licence mentioned at Sl.No.15 (Export Product: 2-Hydroxy-4-Methoxy 5-Sulphonic Acid Phenyl) Phenyl Methanone

- The firm furnished Central Excise certified production and consumption data. The Committee after hearing the company's representatives decided to revise the quantity of import item 'Benzophenone' to 2.00 kg/kg of export product and quantity of 'Methyl Iso Butyl Ketone' to 1.180 kg/kg of export product or as applied by firm whichever is lower for regularization purpose. There will be no other change in the ad-hoc norms fixed earlier in these licences.

V. Licence mentioned at Sl.No.16 (Export product: BHP)

- The firm furnished Central Excise certified production and consumption data. The Committee after hearing the company's representatives decided to revise the quantity of import item 'BIS (2EH) Aniline' to 1.155 kg/kg of export product and quantity of 'Sodium Nitrite' to 0.439 kg/kg of export product or as applied by firm whichever is lower for regularization purpose. There will be no change in the ad-hoc norms fixed earlier in these licences.

VI. Licences mentioned at Sl.No.17 to 20 (Export product: HMP)

- The Committee noted that three import items Sodium Methoxide, Toluene and Amberlyst were not allowed by NC, as these items did not appear in on-line-data. The firm furnished Excise certified production and consumption data. After hearing the firm's representatives, the Committee to revise the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower for regularization purpose:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
HMP	1 Kg.	1.	Dimethyl Propionic Acid (DMPA)	1.203 kg
		2.	Phenyl Hydrazine	0.928 kg
		3.	Sodium Methoxide	0.503 kg

	4.	Toluene	0.450 kg
	5.	Amberlyst	0.050 kg

VII. Licences mentioned at Sl.No. 21 and 22 (Export product: Liquid Triclosan-L-50% (Triclosan Solution)

- The firm's representatives mentioned that they may be allowed items of export considering percentage of Triclosan in the solution as per SION A-2517, but the description as given in the on-line-data did not show that the export product would be exactly covered under SION A-2517. The Committee, therefore, decided to direct the firm to produce documentary evidence in support of their claim that the product is as per SION A-2517.

VIII. Licence mentioned at Sl.No. 23 (Export product: Triclosan Oral Grade 60% Solution (VIV-L60)

- The firm's representatives mentioned that they may be allowed items of export considering percentage of Triclosan in the solution as per SION A-2517.

The Committee noted that on-line-data gives detailed specification of the export product and that it may be allowed as per SION A-2517. The Committee, therefore, decided that quantities of import items may be allowed at 60% of respective quantities prescribed in SION A-2517. The earlier NC's decision in respect of this licence may be treated as withdrawn.

IX. Licences mentioned at Sl.No.24 and 25 (Export product: Vintox)

- The Committee noted that for these licences, norms are not yet fixed. The firm's representatives explained that DML is not required because it is not a drug and is a chemical. It is not listed in any pharmacopeia. The firm also furnished Central Excise certified production and consumption data. The Committee decided to fix the following norms for the export product for regularization purpose only:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vintox	1 Kg.	1.	Vanilline	34.000 kg
		2.	Methyl-2 Chloropropionate	24.300 kg
		3.	1,4 Dioxane	87.180 kg
		4.	Methyl Isobutyl Ketone	104.481 kg
		5.	Methanol	110.890 kg
		6.	Acetonitrile	6.210 kg
		7.	Carbon	0.437 kg

X. Licence mentioned at Sl.No.26 (Export Product: Zee Suspension)

- The firm furnished Central Excise certified production and consumption data. The firm's representatives explained that the end product is used in preparation of anti-dandruff shampoos and methanol after purification contains toxic chemicals and will have abnoxious order and hence can not be re-used for the same or other products

and is sold as mixed solvent at a nominal value. The Committee decided to allow quantity of 'methanol' as 5.5 kg/kg of export product for regularization purpose only. There will be no other change in earlier NC's decision.

1	Case No.:40/39/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/01410/AM09/	RLA File :03/94/040/01198/AM08/	Lic.No/Date:0310497955 15.12.2008	Defer Date:07.09.2010
	Decision :Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their NOC. Accordingly, case was deferred for 07.09.2010.			

2	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:07.09.2010
	Decision :Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

3	Case No.:1/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00034/AM10/	RLA File :09/24/040/00005/AM10/	Lic.No/Date:0910037716 22.04.2009	Defer Date:07.09.2010
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.			

4	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

5	Case No.:4/14/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00174/AM10/	RLA File :09/24/040/00054/AM10/	Lic.No/Date:0910037983 21.05.2009	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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6	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337 24.06.2009	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.			

7	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.			

7	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.			

8	Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	Defer Date:07.09.2010
	Decision :Committee considered case as per agenda. Shri B. Narasimha Rao, Director, Finance and Shri Prabhakar Rao, Manager(commercial) appeared for personal hearing on behalf of the company. They explained that the manufacturing procedure of pre-filled syringes (PFS) is a specialized product and the same is different from Vials and ampoules injections. They are the only company having USFDA approval for their plant for manufacturing of the pre-filled syringes and that it is an imported plant. There are several stages involved in manufacturing activity of pre-filled syringes. Technically, Barrel syringes, Needle Shields, Plunger Stopper, Plunger Rods etc. are to be classified as components of pre-filled syringes and the wastages happen because of the typical process and guidelines of USFDA. In support of the wastages claimed, they furnished Central Excise Certified data for the past three years and also mentioned that in the past their cases with higher wastage have been approved. The Committee decided that a sub-committee comprising of Shri V.K. Gupta, Addl. DGFT & Chairman, NC-3, Shri Jasbir Singh, IA, Department of C&PC, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO, DES-III may make a factory visit for two days for observing the complete process/operations of a batch which according to the representatives of the firm is charged early in the morning. The case was deferred for 07.09.2010.			

9	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
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HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:07.09.2010
Decision : Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.			

10	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	Defer Date:07.09.2010
	Decision :Committee considered case as per agenda and observed that the export product is a Dietary Food Supplement and the firm has furnished Dietary Health Certificate. It was, therefore, decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for 07.09.2010.			

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Case No.:88/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00122/AM11/	RLA File :22/24/040/00025/AM10/	Lic.No/Date:2210009273 17.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/42/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpirome Sulphate for Injection	1 Kg.	1.	Cefpirome Sulphate Non-Sterile	0.8632 kg
		2.	Sodium Carbonate	0.17 kg
		3.	Acetic Acid	2.27 kg
		4.	EDTA Disodium Salt	0.00191 kg
		5.	Carbon DC-Ecoantiromos	0.083 kg
		6.	Acetone (80%REC)	5.659 kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:90/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00124/AM11/	RLA File :22/24/040/00030/AM10/	Lic.No/Date:2210009293 25.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/42/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tazobactam Sodium Sterile	1 Kg.	1.	Tazobactam Acid	1.00 kg
		2.	Sodium Bicarbonate	0.33 kg

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:38/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00475/AM11/	RLA File :09/70/040/00114/AM10/	Lic.No/Date:0910039454 01.10.2009	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

14	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.			

15	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/34/2010-PI (Norms) dated 01.07.2010, decided to call for the following information from the firm. 1. Details of manufacturing process. 2. Molecular weight. 3. Percentage yield on molar basis. 4. Other technical details as per Appendix 33. Accordingly, case was deferred for 07.09.2010.			

16	Case No.:70/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00104/AM11/	RLA File :09/24/040/00228/AM10/	Lic.No/Date:0910039743 28.10.2009	Defer Date:07.09.2010

Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.

17	Case No.:44/15/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00481/AM11/	RLA File :31/24/040/00135/AM10/	Lic.No/Date:3110040400 29.10.2009	Defer Date:07.09.2010
Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.				

18	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:07.09.2010
Decision : Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.				

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Case No.:99/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00133/AM11/	RLA File :22/24/040/00038/AM10/	Lic.No/Date:2210009406 11.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/55/2010-PI-(Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pioglitazone	1 Kg.	1.	Thiurea	1.13 kg
		2.	5-Ethyl-2-Pyridine Ethanol	1.20 kg
		3.	Methylene Chloride	9.39 kg
		4.	4-Hydroxy Benxaldehyde	0.883 kg
		5.	Pyrrolidine	0.368 kg
		6.	Sodium Borohydride	0.412 kg
		7.	Acetone	1.27 kg
		8.	Dimethylformamide	1.94 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
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HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:07.09.2010
Decision :Committee considered case as per agenda and observed that the required information received from the firm has been forwarded to Department of C&PC for their comments. Accordingly, case was deferred for 07.09.2010.			

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Case No.:4/42/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00853/AM10/	RLA File :31/24/040/00205/AM10/	Lic.No/Date:3110041272 30.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 15.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tertiary Butyl Peroxy 2 ethyl Hexanoate (TX 21S)	1 Kg.	1.	2-Ethyl Hexanoyl Chloride	0.782 kg
		2.	Tert-butyl Hydro Peroxide 70%	0.654 kg
		3.	Magnesium Sulphate 2 acqueous	0.031 kg
		4.	Container HDPE 20 Ltr. Loose with 2 Lables 20 Liter CR Cans with K 60 Opening And Red K29 Screw Cap	As per packing policy
		5.	Screw Cap K60	As par packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:1/46/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00917/AM10/	RLA File :03/95/040/00693/AM10/	Lic.No/Date:0310556465 21.01.2010		
Decision : : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flurbiprofen SR Pellets 88.9%	1 Kg.	1.	Flurbiprofen	1.01 kg/kg content in the export product
RA concerned may take further necessary action as per above decision of NC.				

					Meet No/Date:15/82-ALC4/2010		
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23	Case No.:4/46/82-ALC4/2009	Party Name:SOMU ORGANO CHEM PVT.LTD.,	13.07.2010	Status:Case										
	HQ File :01/82/050/00920/AM10/	RLA File :07/24/040/00398/AM10/	Lic.No/Date:0710069607	Approved										
			25.01.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2004/Ch.II dated 10.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1.3-Cyclohexanedione</td><td>1 Kg.</td><td>1.</td><td>Resorcinol</td><td>1.26 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1.3-Cyclohexanedione	1 Kg.	1.	Resorcinol	1.26 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
1.3-Cyclohexanedione	1 Kg.	1.	Resorcinol	1.26 kg										
RA concerned may take further necessary action as per above decision of NC.														

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Case No.:6/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00922/AM10/	RLA File :03/94/040/00857/AM10/	Lic.No/Date:0310556801 25.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/28/2004/Ch.II dated 17.03.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Isobornyl Cyclohexanol	1 Kg.	1.	Camphene	0.678 kg
		2.	Guaiacol	0.618 kg
RA concerned may take further necessary action as per above decision of NC.				

25

Case No.:11/46/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00927/AM10/	RLA File :09/24/040/00407/AM10/	Lic.No/Date:0910040660 28.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/54/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Butyl-1H-Imidazole-4-Carboxaldehyde	1 kg	1.	2(N-Butyl)-4-Chloro-5-Formyl Imidazole	1.45 kg
		2.	Methanol	4.52 kg
		3.	Tri Ethyl amine	0.78 kg
		4.	Chloroform	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

26	Case No.:79/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00113/AM11/	RLA File :09/24/040/00413/AM10/	Lic.No/Date:0910040795 02.02.2010	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/34/2010-PI (Norms) dated 01.07.2010, decided to call for the following information from the firm. 1. Details of manufacturing process. 2. Molecular weight. 3. Percentage yield on molar basis. 4. Other technical details as per Appendix 33. 5. Relevant Chemistry. Accordingly, case was deferred for 07.09.2010.			

27	Case No.:19/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved									
	HQ File :01/82/050/01173/AM10/	RLA File :34/24/040/00203/AM10/	Lic.No/Date:3410026496 26.02.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2007/Ch.II dated 02.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Isononanoyl Chloride</td><td>1 Kg.</td><td>1.</td><td>Isononanoic Acid</td><td>0.990 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Isononanoyl Chloride	1 Kg.	1.	Isononanoic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Isononanoyl Chloride	1 Kg.	1.	Isononanoic Acid	0.990 kg									

28	Case No.:9/1/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/01240/AM10/	RLA File :09/24/040/00547/AM10/	Lic.No/Date:0910041459 25.03.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

29	Case No.:10/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2010	Status:Case
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			13.07.2010	Deferred
	HQ File :01/82/050/01241/AM10/	RLA File :09/24/040/00531/AM10/	Lic.No/Date:0910041463 25.03.2010	Defer Date:07.09.2010
Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.				

30	Case No.:11/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/01242/AM10/	RLA File :09/24/040/00537/AM10/	Lic.No/Date:0910041464 25.03.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

31	Case No.:12/1/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/01243/AM10/	RLA File :09/24/040/00538/AM10/	Lic.No/Date:0910041466 25.03.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

32	Case No.:13/1/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/01244/AM10/	RLA File :09/24/040/00546/AM10/	Lic.No/Date:0910041467 25.03.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:43/15/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00480/AM11/	RLA File :52/24/040/00041/AM10/	Lic.No/Date:5210030155 31.03.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

34	Case No.:49/15/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00486/AM11/	RLA File :03/95/040/00880/AM10/	Lic.No/Date:0310568246 06.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpodoxime Proxetil	1 Kg.	1.	7-Amino Cephalosporanic Acid (7-ACA)	0.998 kg
		2.	2-Mercaptobenzothiazoyl-(Z)-2(2-Aminothiazole-4-YL)-2-Methoxyimino Acetate (MAEM)	0.998 kg
		3.	Acetone	2.475 kg
		4.	Activated Carbon	0.100 kg
		5.	Methanol	1.481 kg
		6.	Methylene Chloride	3.541 kg
		7.	Sodium Hydrosulphite	0.198 kg
		8.	Triethylamine	0.562 kg
		9.	Methane Sulphonic Acid	1.434 kg
		10.	Trimethyl Borate	1.85 kg
		11.	Ethyl Acetate	2.184 kg
		12.	Dimethyl Acetamide	0.665 kg
		13.	Chloro Ethyl Isopropyl Carbonate	0.558 kg
		14.	Cyclohexane	0.348 kg
		15.	Toluene	0.822 kg
		16.	1,8-diazabicyclo-(5,4,0) Undec-7-ene (DBU)	0.341 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:60/15/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00497/AM11/	RLA File :34/24/040/00253/AM10/	Lic.No/Date:3410026767 06.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/8/2010/Ch.II dated 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Tributyl Ammonium Chloride (Assay 75%)	1 Kg.	1.	Tributyl Amine	0.625 kg
RA concerned may take further necessary action as per above decision of NC.				

36	Case No.:61/15/82-ALC4/2010	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00498/AM11/	RLA File :34/24/040/00237/AM10/	Lic.No/Date:3410026788 08.04.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

37	Case No.:41/15/82-ALC4/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00478/AM11/	RLA File :03/95/040/00028/AM11/	Lic.No/Date:0310570991 23.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2006/Ch.II dated 10.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mono Di Glycerides (Glycerol Mono Oleate)	1 Kg.	1.	Glycerine	0.273 kg
		2.	Oleic Acid (Max.80%)	0.830 kg

RA concerned may take further necessary action as per above decision of NC.

38	Case No.:42/15/82-ALC4/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00479/AM11/	RLA File :03/95/040/00029/AM11/	Lic.No/Date:0310571002 23.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2006/Ch.II dated 12.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fatty Acid Ester (Pentaerythritol Tetra Stearate)	1 Kg.	1.	Penta-erythritol	0.122 kg
		2.	Stearic Acid	0.950 kg

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:40/15/82-ALC4/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
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HQ File :01/82/050/00477/AM11/	RLA File :03/95/040/00070/AM11/	Lic.No/Date:0310572328 30.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2006/Ch.II dated 12.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fatty Acid Ester (Pentaerythritol Tetra Stearate)	1 Kg.	1.	Penta-erythritol	0.122 kg
		2.	Stearic Acid	0.950 kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:3/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00186/AM11/	RLA File :05/24/040/00039/AM11/	Lic.No/Date:0510263625 04.05.2010	
	Decision : Committee considered case as per agenda and taking cue from SION A-1931 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
	Mupirocin Ointment 20 mg (Each 15 gm ointment contains Mupirocin equivalent to 20 mg.)	1 No.	1.	Mupirocin USP 306 mg/15 gm tube
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:4/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00187/AM11/	RLA File :05/24/040/00001/AM11/	Lic.No/Date:0510263627 04.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

42	Case No.:50/15/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00487/AM11/	RLA File :05/24/040/00040/AM11/	Lic.No/Date:0510263624 04.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

43	Case No.:2/7/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00185/AM11/	RLA File :22/24/040/00007/AM11/	Lic.No/Date:2210009941 05.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:6/7/82-ALC4/2010	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00189/AM11/	RLA File :03/94/040/01137/AM10/	Lic.No/Date:0310572833 05.05.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Povidone Iodine 10% Solution	60000 Liters	1.	Povidone Iodine	6012 kgs.
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:46/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00483/AM11/	RLA File :22/24/040/00008/AM11/	Lic.No/Date:2210009948 06.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/4/2010-PI-(Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection (Cefepime Hcl+L-Arginine in 68:32 ratio)	1 Kg.	1.	Cefepime Hcl Non Sterile	0.707 kg
		2.	L-Arginine	0.320 kg
		3.	Acetone	2.14 kg
		4.	Methanol	0.81 kg
		5.	Eno Carbon	0.034 kg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:39/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00476/AM11/	RLA File :11/24/040/00004/AM11/	Lic.No/Date:1110022356	Defer

		07.05.2010	Date:07.09.2010
Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

47	Case No.:57/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00494/AM11/	RLA File :03/94/040/00097/AM11/	Lic.No/Date:0310573529 10.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

48	Case No.:48/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,		Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00485/AM11/	RLA File :11/24/040/00020/AM10/		Lic.No/Date:1110022380 12.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg
	RA concerned may take further necessary action as per above decision of NC.				

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Case No.:51/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00488/AM11/	RLA File :11/24/040/00027/AM10/	Lic.No/Date:1110022383 12.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

50	Case No.:16/15/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved									
	HQ File :01/82/050/00453/AM11/	RLA File :03/94/040/00156/AM11/	Lic.No/Date:0310574341 14.05.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2008-PI-III dated 25.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Mometasone Furoate</td><td>1 Kg.</td><td>1.</td><td>Alpha Methyl Epoxide {17 Alpha 21-dihydroxy 9 Beta, 11 Beta, Oxido-16 alpha methyl Pregma-1,4-drine 3,20-drione}</td><td>1.04 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Mometasone Furoate	1 Kg.	1.	Alpha Methyl Epoxide {17 Alpha 21-dihydroxy 9 Beta, 11 Beta, Oxido-16 alpha methyl Pregma-1,4-drine 3,20-drione}
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Mometasone Furoate	1 Kg.	1.	Alpha Methyl Epoxide {17 Alpha 21-dihydroxy 9 Beta, 11 Beta, Oxido-16 alpha methyl Pregma-1,4-drine 3,20-drione}	1.04 kg									

51	Case No.:17/15/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved									
	HQ File :01/82/050/00454/AM11/	RLA File :03/94/040/00160/AM11/	Lic.No/Date:0310574377 14.05.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/16/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clobetasol 17-Propionate BP/USP</td><td>1 Kg.</td><td>1.</td><td>Betamethasone BP</td><td>1.04 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clobetasol 17-Propionate BP/USP	1 Kg.	1.	Betamethasone BP
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Clobetasol 17-Propionate BP/USP	1 Kg.	1.	Betamethasone BP	1.04 kg									

52	Case No.:45/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00482/AM11/	RLA File :11/24/040/00005/AM11/	Lic.No/Date:1110022402 14.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

53	Case No.:52/15/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
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HQ File :01/82/050/00489/AM11/

RLA File :03/94/040/00063/AM11/

Lic.No/Date:0310574338

14.05.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Uni Derm Moisturizing Cream (Product Code No.443500)	1 Kg.	1.	White Mineral Oil Kyadol	0.0204 kg
		2.	Lanolin Pharmalan	0.0714 kg
		3.	Petrolatum Jelly (Super White protopet Petrolatum)	0.0714 kg
		4.	Sorbitan Sesquioleate (Crill 43)	0.0306 kg
		5.	Benzethonium Chloride (Lonza Guard)	0.00153 kg
		6.	Corn Oil with Vitamin A&D3 (Vitamin A & D3 in Corn Oil)	0.000102 kg
		7.	Fragrance M744	0.00051 kg

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:58/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00495/AM11/	RLA File :03/94/040/00158/AM11/	Lic.No/Date:0310574362 14.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:53/15/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
HQ File :01/82/050/00490/AM11/	RLA File :03/94/040/00046/AM11/	Lic.No/Date:0310574858 18.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Extra Protective Cream (Product Code No.59432500)	1 Kg.	1.	Petrolatum White Fonoline Petrolatum (WF)	0.4164 kg
		2.	Glucate DO Methyl Glucose	0.0520 kg
		3.	Kyadol Chite Mineral Oil	0.0418 kg
		4.	Akucell AF 2781 Cellulose Gum	0.0312 kg
		5.	Karaya Gum Powder	0.0728 kg
Secura Extra Protective Cream (Product Code No.59432400)				

Triple Care Extra Protective Cream (Product Code No.59450425)	6.	Lonza Guard Benzethonium	0.00133 kg
	7.	Germal II Diazolidinyl Urea	0.00204 kg
	8.	Lanette O Cetearyl Alcohol	0.0624 kg
RA concerned may take further necessary action as per above decision of NC.			

56

Case No.:59/15/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00496/AM11/	RLA File :31/24/040/00025/AM11/	Lic.No/Date:3110043267 18.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 12.09.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:63/15/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
HQ File :01/82/050/00500/AM11/	RLA File :05/23/040/00037/AM11/	Lic.No/Date:0510264502 18.05.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketoreductatse YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg

		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:7/10/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00360/AM11/	RLA File :09/24/040/00063/AM11/	Lic.No/Date:0910042101 20.05.2010	Defer Date:07.09.2010
	Decision : Committee considered case as per agenda and decided to call for Production and Consumption data Certified by Central Excise Authority from the firm. Accordingly, case was deferred for 07.09.2010.			

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Case No.:23/15/82-ALC4/2010	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00460/AM11/	RLA File :03/94/040/00163/AM11/	Lic.No/Date:0310575612 21.05.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments of DOP vide their U.O. No.35011/74/2007-PI-III, signed copy handed over in meeting and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Articaine Hydrochloride	1 Kg.	1.	Isopropanol	0.44 kg
		2.	(+)-2 Bromopropionyl bromide	1.001 kg
		3.	1-Propylamine	0.26 kg
		4.	Thiophene Ester Base	0.677 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:54/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00491/AM11/	RLA File :03/94/040/00159/AM11/	Lic.No/Date:0310575440 21.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

61	Case No.:27/15/82-ALC4/2010	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved										
	HQ File :01/82/050/00464/AM11/	RLA File :03/94/040/00122/AM11/	Lic.No/Date:0310575793 24.05.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2010-Ch.II dated 22.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Dimethyl Dimethylol Hydantoin (Assay 52-55% Min.)</td><td>1 Kg.</td><td>1.</td><td>5,5-Dimethyl Hydantoin</td><td>0.382 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Dimethyl Dimethylol Hydantoin (Assay 52-55% Min.)	1 Kg.	1.	5,5-Dimethyl Hydantoin	0.382 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Dimethyl Dimethylol Hydantoin (Assay 52-55% Min.)	1 Kg.	1.	5,5-Dimethyl Hydantoin	0.382 kg										
RA concerned may take further necessary action as per above decision of NC.														

62	Case No.:55/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00492/AM11/	RLA File :03/94/040/00168/AM11/	Lic.No/Date:0310575941 25.05.2010	Defer Date:07.09.2010
Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.				

63	Case No.:56/15/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved																									
	HQ File :01/82/050/00493/AM11/	RLA File :03/94/040/00203/AM11/	Lic.No/Date:0310576091 26.05.2010																										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Amoxicillin & Clavulanate Potassium for Suspension USP</td><td rowspan="6">75 ml pack</td><td>1.</td><td>Amoxycillin Trihydrate</td><td>4.200 gm</td></tr> <tr> <td>2.</td><td>Clavulanate Potassium Syloid</td><td>2.3444 gm</td></tr> <tr> <td>3.</td><td>Silicon Dioxide (Syloid AL-1FP)NF</td><td>1.500 gm</td></tr> <tr> <td>4.</td><td>115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)</td><td>As per packing policy</td></tr> <tr> <td>5.</td><td>185 CC N/M Pen RND Material Natural 36GR SN (For MGP)</td><td>As per packing policy</td></tr> <tr> <td>6.</td><td>225 CC N/M Pen RD NAT.43.00 GRN (For MGP)</td><td>As per packing policy</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm	2.	Clavulanate Potassium Syloid	2.3444 gm	3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm	4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy	5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy	6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																									
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm																									
		2.	Clavulanate Potassium Syloid	2.3444 gm																									
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm																									
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy																									
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy																									
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy																									

Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
		1.	Amoxycillin Trihydrate	5.649 gm
		2.	Clavulanate Potassium Syloid	3.126 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
		1.	Amoxycillin Trihydrate	8.274 gm
		2.	Clavulanate Potassium Syloid	4.6888 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy		

RA concerned may take further necessary action as per above decision of NC.

64	Case No.:65/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00502/AM11/	RLA File :11/24/040/00006/AM11/	Lic.No/Date:1110022474 26.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

65	Case No.:28/15/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00465/AM11/	RLA File :13/24/040/00011/AM11/	Lic.No/Date:1310032259 31.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.			

66	Case No.:30/15/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
			Lic.No/Date:1310032261	

HQ File :01/82/050/00467/AM11/	RLA File :13/24/040/00010/AM11/	31.05.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty allowed
2-Cyanimino 1,3 Thiazolidin (CIT)	1 Kg.	1.	Cysteamine Hydrochloride (CIED)	1.315 kg
		2.	Dimethyl N-Cyanodithioimino Carbonate (CCITM)	1.668 kg
		3.	Toluene	0.684 kg

RA concerned may take further necessary action as per above decision of NC.

67	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

68	Case No.:68/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00505/AM11/	RLA File :09/24/040/00022/AM11/	Lic.No/Date:0910042203 01.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:32/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00469/AM11/	RLA File :08/24/040/00072/AM11/	Lic.No/Date:0810089369 02.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:33/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00470/AM11/	RLA File :08/24/040/00073/AM11/	Lic.No/Date:0810089370 02.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

71	Case No.:64/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00501/AM11/	RLA File :11/24/040/00007/AM11/	Lic.No/Date:1110022521 02.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:66/15/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00503/AM11/	RLA File :52/24/040/00002/AM11/	Lic.No/Date:5210030938 03.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 13.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloro ethylsulfonyl) Butyric Acid	1 Kg.	1.	Gamma Butyrolactone	0.665 kg
		2.	2-Mercapto Ethanol	0.691 kg
RA concerned may take further necessary action as per above decision of NC.				

73	Case No.:18/15/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
	HQ File :01/82/050/00455/AM11/	RLA File :05/24/040/00080/AM11/	Lic.No/Date:0510265486 04.06.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 24.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Midazolam	1 Kg.	1.	2-Amino-5 Chloro 2-Fluoro Benzophenone	5.223 kg
			2.	CADMA (Chloro Acetaldehyde Dimethyl Acetal	3.90 kg
			3.	Dimethyl Sulphoxide	6.40 kg
			4.	Lithium Amide	0.85 kg
			5.	Nitromethane	1.88 kg
			6.	Tetrahydrofuran	8.40 kg
			7.	Triethyl Ortho Acetate	3.42 kg
			8.	Activated Carbon	0.100 kg

		9.	Isopropyl Alcohol	4.40 kg
		10.	Methylene Chloride	5.26 kg
		11.	Methanol	5.00 kg
		12.	Toluene	5.00 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:21/15/82-ALC4/2010	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved									
	HQ File :01/82/050/00458/AM11/	RLA File :02/24/040/00034/AM11/	Lic.No/Date:0210143016 07.06.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 22/82 meeting held on 26.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Benzene (from Olefin Complex)</td><td>1 MT</td><td>1.</td><td>Naphtha</td><td>1.194 MT</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Benzene (from Olefin Complex)	1 MT	1.	Naphtha
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT									
RA concerned may take further necessary action as per above decision of NC.													

75	Case No.:47/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved									
	HQ File :01/82/050/00484/AM11/	RLA File :11/24/040/00067/AM09/	Lic.No/Date:1110022550 07.06.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone Base</td><td>1.00 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg									
RA concerned may take further necessary action as per above decision of NC.													

76	Case No.:22/15/82-ALC4/2010	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00459/AM11/	RLA File :05/24/040/00089/AM11/	Lic.No/Date:0510265692 08.06.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/151/2009-PI-(Norms) dated 05.01.2010 and Production and Consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	2.85 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:26/15/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
HQ File :01/82/050/00463/AM11/	RLA File :05/24/040/00085/AM11/	Lic.No/Date:0510265713 08.06.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 24.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
77 Midazolam	1 Kg.	1.	2-Amino-5 Chloro 2-Fluoro Benzophenone	5.223 kg
		2.	CADMA (Chloro Acetaldehyde Dimethyl Acetal	3.90 kg
		3.	Dimethyl Sulphoxide	6.40 kg
		4.	Lithium Amide	0.85 kg
		5.	Nitromethane	1.88 kg
		6.	Tetrahydrofuran	8.40 kg
		7.	Triethyl Ortho Acetate	3.42 kg
		8.	Activated Carbon	0.100 kg
		9.	Isopropyl Alcohol	4.40 kg
		10.	Methylene Chloride	5.26 kg
		11.	Methanol	5.00 kg
		12.	Toluene	5.00 kg

RA concerned may take further necessary action as per above decision of NC.

78	Case No.:70/15/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
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HQ File :01/82/050/00507/AM11/	RLA File :03/95/040/00157/AM11/	Lic.No/Date:0310577797 08.06.2010	Defer Date:07.09.2010
Decision :Committee considered case as per agenda and decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 07.09.2010.			

79	Case No.:72/15/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00509/AM11/	RLA File :03/95/040/00177/AM11/	Lic.No/Date:0310577817 08.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:29/15/82-ALC4/2010	Party Name:NEON LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00466/AM11/	RLA File :03/95/040/00195/AM11/	Lic.No/Date:0310578091 09.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/282/2009-PI (Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pethidine Injection 50 mg/ml	1 Ampule	1.	Pethidine Hcl BP	55.0 mg/Ampule
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:69/15/82-ALC4/2010	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00506/AM11/	RLA File :03/95/040/00187/AM11/	Lic.No/Date:0310578078 09.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

82	Case No.:67/15/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00504/AM11/	RLA File :03/95/040/00183/AM11/	Lic.No/Date:0310578570 11.06.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin BP/USP	1 kg	1.	Sodium Rifa-S	0.98 kga
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperzine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg
		6.	Isopropyl Alcohol	0.51 kg
		7.	Dimethyl Formamide	0.75 kg
		8.	Tert. Butylamine	0.19 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-Methyl Piperazine	0.16 kg

RA concerned may take further necessary action as per above decision of NC.

83	Case No.:19/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00456/AM11/	RLA File :03/95/040/00179/AM11/	Lic.No/Date:0310578621 14.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.			

84	Case No.:34/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00471/AM11/	RLA File :03/95/040/00181/AM11/	Lic.No/Date:0310578751 14.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.			

85	Case No.:35/15/82-ALC4/2010	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved									
	HQ File :01/82/050/00472/AM11/	RLA File :03/95/040/00192/AM11/	Lic.No/Date:0310578766 14.06.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/34/2010-Ch.II dated 09.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms for the present authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>2,3 Dimethyl 2,3 Dinitro Butane</td><td>1 Kg.</td><td>1.</td><td>2-Nitro Propane</td><td>1.12 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,3 Dimethyl 2,3 Dinitro Butane	1 Kg.	1.	2-Nitro Propane
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,3 Dimethyl 2,3 Dinitro Butane	1 Kg.	1.	2-Nitro Propane	1.12 kg									
RA concerned may take further necessary action as per above decision of NC.													

86	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

87	Case No.:36/15/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved									
	HQ File :01/82/050/00473/AM11/	RLA File :05/24/040/00098/AM11/	Lic.No/Date:0510266219 16.06.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/336/2009-PI-(Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ciprofloxacin 0.3% and Dexamethasone 0.1% Eye ear drops 5 ml pack</td><td>1 pack</td><td>1.</td><td>Dexamethasone</td><td>5.1 mg/5 ml pack</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Ciprofloxacin 0.3% and Dexamethasone 0.1% Eye ear drops 5 ml pack	1 pack	1.	Dexamethasone
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Ciprofloxacin 0.3% and Dexamethasone 0.1% Eye ear drops 5 ml pack	1 pack	1.	Dexamethasone	5.1 mg/5 ml pack									

88	Case No.:37/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved															
	HQ File :01/82/050/00474/AM11/	RLA File :07/24/040/00070/AM11/	Lic.No/Date:0710072314 17.06.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Lyophilized Powder for Injection of disodium adenosine triphosphate trihydrate + cocarboxylase + Nicotinamide + glycine with Vitamin B12</td><td rowspan="3">3 ml ampule</td><td>1.</td><td>Disodium Adenosin Triphosphate Trihydrate</td><td>11.00 mg/3 ml ampule</td></tr> <tr> <td>2.</td><td>Cocaboxylase</td><td>55.0 mg/3ml ampule</td></tr> <tr> <td>3.</td><td>Empty Vials</td><td>As per packing policy</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lyophilized Powder for Injection of disodium adenosine triphosphate trihydrate + cocarboxylase + Nicotinamide + glycine with Vitamin B12	3 ml ampule	1.	Disodium Adenosin Triphosphate Trihydrate	11.00 mg/3 ml ampule	2.	Cocaboxylase	55.0 mg/3ml ampule	3.	Empty Vials
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Lyophilized Powder for Injection of disodium adenosine triphosphate trihydrate + cocarboxylase + Nicotinamide + glycine with Vitamin B12	3 ml ampule	1.	Disodium Adenosin Triphosphate Trihydrate	11.00 mg/3 ml ampule															
		2.	Cocaboxylase	55.0 mg/3ml ampule															
		3.	Empty Vials	As per packing policy															

89	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

90	Case No.:1/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00438/AM11/	RLA File :08/24/040/00088/AM11/	Lic.No/Date:0810089940 23.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:3/15/82-ALC4/2010	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00440/AM11/	RLA File :03/95/040/00736/AM10/	Lic.No/Date:0310580238 23.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2008-Ch.II dated 11.08.2008 and in consultation with technical authorities present in meeting, decided to ratify norms for the present authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Anisyl Alcohol	1 Kg.	1.	Para Cresol	1.3684 kg
		2.	Toluene	0.55 kg
		3.	Caustic Soda Flakes	0.500 kg
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:2/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00439/AM11/	RLA File :08/24/040/00087/AM11/	Lic.No/Date:0810089958 24.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

93	Case No.:4/15/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00441/AM11/	RLA File :07/24/040/00082/AM11/	Lic.No/Date:0710072432	

24.06.2010

Decision : Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority dated 19.08.2008 submitted by the firm and in consultation with technical authorities present in meeting, decided to ratify norms for the present authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactate Gluconate	1 Kg.	1.	Calcium Lactate	0.6235 kg
		2.	Calcium Gluconate	0.6091 kg

RA concerned may take further necessary action as per above decision of NC.

94	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:6/15/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Added	
HQ File :01/82/050/00443/AM11/	RLA File :08/24/040/00090/AM11/	Lic.No/Date:0810090050 25.06.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2010-Ch.II dated 06.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine	1 Kg.	1.	Diaceto Nitrile (3-Amino Crotononitrile)	0.475 kg
		2.	Sodium Nitrite	0.450 kg
		3.	Triethyl Ortho Formate	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:7/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00444/AM11/	RLA File :08/24/040/00096/AM11/	Lic.No/Date:0810090061 25.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:8/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
HQ File :01/82/050/00445/AM11/	RLA File :09/24/040/00103/AM11/	Lic.No/Date:0910042519 28.06.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg

RA concerned may take further necessary action as per above decision of Norms Committee.

98	Case No.:9/15/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00446/AM11/	RLA File :03/94/040/00267/AM11/	Lic.No/Date:0310580981 28.06.2010	Defer Date:07.09.2010
Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.				

99

Case No.:10/15/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00447/AM11/	RLA File :08/24/040/00076/AM11/	Lic.No/Date:0810090106 28.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2010-Ch.II dated 06.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine	1 Kg.	1.	Diaceto Nitrile (3-Amino Crotononitrile)	0.475 kg
		2.	Sodium Nitrite	0.450 kg
		3.	Triethyl Ortho Formate	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

100	Case No.:11/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00448/AM11/	RLA File :08/24/040/00099/AM11/	Lic.No/Date:0810090128 29.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

101	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

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Case No.:13/15/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00450/AM11/	RLA File :08/24/040/00103/AM11/	Lic.No/Date:0810090172 29.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008/Ch.II dated 08.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 Diamino Sulfanilide	1 Kg.	1.	Para Nitro Aniline	0.728 kg
		2.	Aniline Oil	0.468 kg
		3.	Acetic Acid	0.317 kg
		4.	Caustic Soda Flakes	0.587 kg
RA concerned may take further necessary action as per above decision of NC.				

103	Case No.:14/15/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved				
	HQ File :01/82/050/00451/AM11/	RLA File :03/95/040/00253/AM11/		Lic.No/Date:0310581090 29.06.2010					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2010/Ch.II dated 13.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					

	Stero Base P (Tri Ethanol Amine Acetate Salt)	1 Kg.	1.	Ethylene Oxide	0.596 kg
	RA concerned may take further necessary action as per above decision of NC.				

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Case No.:15/15/82-ALC4/2010	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved	
HQ File :01/82/050/00452/AM11/	RLA File :03/95/040/00248/AM11/	Lic.No/Date:0310581230 29.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/34/2010-Ch.II dated 09.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms for the present authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dimethyl 2,3 Dinitro Butane	1 Kg.	1.	2-Nitro Propane	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:24/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00461/AM11/	RLA File :09/24/040/00115/AM11/	Lic.No/Date:0910042551 30.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:25/15/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00462/AM11/	RLA File :09/24/040/00118/AM11/	Lic.No/Date:0910042554 30.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

107	Case No.:73/15/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00510/AM11/	RLA File :08/24/040/00091/AM11/	Lic.No/Date:0810090184 30.06.2010	Defer Date:07.09.2010
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data certified by CA/ICWA/Jurisdictional Excise Authority from firm. According, case was deferred for 07.09.2010.			

108	Case No.:74/15/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES		Meet No/Date:15/82-ALC4/2010	Status:Case
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	LTD	13.07.2010	Deferred
HQ File :01/82/050/00511/AM11/	RLA File :31/24/040/00042/AM11/	Lic.No/Date:3110043796 30.06.2010	Defer Date:07.09.2010
Decision : Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.			

109	Case No.:75/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Approved
	HQ File :01/82/050/00512/AM11/	RLA File :08/24/040/00104/AM11/	Lic.No/Date:0810090209 30.06.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin 5 mg Tablet	1 No.	1.	SIMVASTATIN	5.1 mg
		2.	LACTOSE ANHYDROUS NF	82.42 mg
		3.	CITRIC ACID, ANHYDROUS	1.5 mg
		4.	MAGNESIUM STEARATE	1.00 mg
		5.	Dehydrated Alcohol	0.85 mg
		6.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		7.	100 CC WHITE HDPE CRC BOTTLE	As per packing policy
		8.	150 CC WHITE HDPE BOTTLE	As per packing policy
		9.	300 CC WHITE HDPE BOTTLE	As per packing policy
		10.	400 CC WHITE HDPE BOTTLE	As per packing policy
		11.	750 CC WHITE HDPE BOTTLE	
		12.	1750 CC WHITE HDPE BOTTLE	As per packing policy
		13.	CRC White Cap 33 MM Pulp Liner	As per packing policy
		14.	White Continuous Thread 38 MM Cap	As per packing policy
		15.	CRC White Cap 38 MM 11 A WLP	As per packing policy
		16.	NCRC White Cap 45 MM	As per packing policy

		17.	NCRC White Cap 53 MM	As per packing policy
		18.	100 MM White HS035 Cap	As per packing policy
		19.	Desicant Canister 2 GM	As per packing policy
Simvastatin 10 mg Tablet	1 No.	1.	SIMVASTATIN	10.2 mg
		2.	LACTOSE ANHYDROUS NF	72.72 mg
		3.	CITRIC ACID, ANHYDROUS	1.40 mg
		4.	MAGNESIUM STEARATE	0.95 mg
		5.	Dehydrated Alcohol	1.70 mg
		6.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		7.	100 CC WHITE HDPE CRC BOTTLE	As per packing policy
		8.	150 CC WHITE HDPE BOTTLE	As per packing policy
		9.	300 CC WHITE HDPE BOTTLE	As per packing policy
		10.	400 CC WHITE HDPE BOTTLE	As per packing policy
		11.	750 CC WHITE HDPE BOTTLE	
		12.	1750 CC WHITE HDPE BOTTLE	As per packing policy
		13.	CRC White Cap 33 MM Pulp Liner	As per packing policy
		14.	White Continuous Thread 38 MM Cap	As per packing policy
		15.	CRC White Cap 38 MM 11 A WLP	As per packing policy
		16.	NCRC White Cap 45 MM	As per packing policy
		17.	NCRC White Cap 53 MM	As per packing policy
		18.	100 MM White HS035 Cap	As per packing policy
		19.	Desicant Canister 2 GM	As per packing policy
Simvastatin 20 mg Tablet	1 No.	1.	SIMVASTATIN	20.4 mg
		2.	LACTOSE ANHYDROUS NF	145.44 mg
		3.	CITRIC ACID, ANHYDROUS	2.80 mg

		4.	MAGNESIUM STEARATE	1.90 mg
		5.	Dehydrated Alcohol	3.40 mg
		6.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		7.	100 CC WHITE HDPE CRC BOTTLE	As per packing policy
		8.	150 CC WHITE HDPE BOTTLE	As per packing policy
		9.	300 CC WHITE HDPE BOTTLE	As per packing policy
		10.	400 CC WHITE HDPE BOTTLE	As per packing policy
		11.	750 CC WHITE HDPE BOTTLE	
		12.	1750 CC WHITE HDPE BOTTLE	As per packing policy
		13.	CRC White Cap 33 MM Pulp Liner	As per packing policy
		14.	White Continuous Thread 38 MM Cap	As per packing policy
		15.	CRC White Cap 38 MM 11 A WLP	As per packing policy
		16.	NCRC White Cap 45 MM	As per packing policy
		17.	NCRC White Cap 53 MM	As per packing policy
		18.	100 MM White HS035 Cap	As per packing policy
		19.	Desicant Canister 2 GM	As per packing policy
Simvastatin 40 mg Tablet	1 No.	1.	SIMVASTATIN	40.8 mg
		2.	LACTOSE ANHYDROUS NF	290.88 mg
		3.	CITRIC ACID, ANHYDROUS	5.60 mg
		4.	MAGNESIUM STEARATE	3.80 mg
		5.	Dehydrated Alcohol	6.80 mg
		6.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		7.	100 CC WHITE HDPE CRC BOTTLE	As per packing policy
		8.	150 CC WHITE HDPE BOTTLE	As per packing policy

		9.	300 CC WHITE HDPE BOTTLE	As per packing policy
		10.	400 CC WHITE HDPE BOTTLE	As per packing policy
		11.	750 CC WHITE HDPE BOTTLE	
		12.	1750 CC WHITE HDPE BOTTLE	As per packing policy
		13.	CRC White Cap 33 MM Pulp Liner	As per packing policy
		14.	White Continuous Thread 38 MM Cap	As per packing policy
		15.	CRC White Cap 38 MM 11 A WLP	As per packing policy
		16.	NCRC White Cap 45 MM	As per packing policy
		17.	NCRC White Cap 53 MM	As per packing policy
		18.	100 MM White HS035 Cap	As per packing policy
		19.	Desicant Canister 2 GM	As per packing policy
Simvastatin 80 mg Tablet	1 No.	1.	SIMVASTATIN	81.6 mg
		2.	LACTOSE ANHYDROUS NF	581.76 mg
		3.	CITRIC ACID, ANHYDROUS	11.20 mg
		4.	MAGNESIUM STEARATE	7.60 mg
		5.	Dehydrated Alcohol	13.60 mg
		6.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		7.	100 CC WHITE HDPE CRC BOTTLE	As per packing policy
		8.	150 CC WHITE HDPE BOTTLE	As per packing policy
		9.	300 CC WHITE HDPE BOTTLE	As per packing policy
		10.	400 CC WHITE HDPE BOTTLE	As per packing policy
		11.	750 CC WHITE HDPE BOTTLE	
		12.	1750 CC WHITE HDPE BOTTLE	As per packing policy
		13.	CRC White Cap 33 MM Pulp Liner	As per packing policy

	14.	White Continuous Thread 38 MM Cap	As per packing policy
	15.	CRC White Cap 38 MM 11 A WLP	As per packing policy
	16.	NCRC White Cap 45 MM	As per packing policy
	17.	NCRC White Cap 53 MM	As per packing policy
	18.	100 MM White HS035 Cap	As per packing policy
	19.	Desicant Canister 2 GM	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

110	Case No.:76/15/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM11/	RLA File :03/95/040/00120/AM11/	Lic.No/Date:0310581500 30.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.			

111	Case No.:77/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00514/AM11/	RLA File :34/24/040/00074/AM11/	Lic.No/Date:3410027387 30.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

112	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

113	Case No.:79/15/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM11/	RLA File :31/24/040/00043/AM11/	Lic.No/Date:3110043814 01.07.2010	Defer Date:07.09.2010

Decision : Committee decided to defer case for 07.09.2010 for comments of Department of C&PC.

114	Case No.:31/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2010 13.07.2010	Status:Case Deferred
	HQ File :01/82/050/00468/AM11/	RLA File :08/24/040/00107/AM11/	Lic.No/Date:0810090244 02.07.2010	Defer Date:07.09.2010
	Decision : Committee decided to defer case for 07.09.2010 for comments of Department of Pharmaceuticals.			

Outside Agenda Case	M/S Gland Pharma Ltd.
Norms Committee Meeting No.15/11	F.No.01/82/162/00804/AM07
Meeting Date:13.07.2010	RA F.No.09/24/040/00083/AM04
Advance Licence No. 0910014856 dated 27.6.03	
Firm's (M/s. Gland Pharma Ltd.,) representative Shri B. Narasimha Rao, Director, (Finance) and Shri Prabhakar Rao, Manager Commercial, appeared for PH in two cases before the NC in Meeting No.15/11 dated 13.7.2010. The firm at that time made a representation to the Chairman-NC for the above mentioned A.L. also. The Committee considered this representation as outside Agenda. From the papers furnished by the firm and as explained by the firm during the course of PH, the case is as under:- (a) RA, HYD issued the Adv. Lic. for 8 Products(Pre-filled Syringes using different APIs) (b) The firm made a request to RA, HYD in June, 2005 to change the export products with one export product(Pre-filled Syringes with one API) with same item of imports (c) In June,2005 itself, RA replied to the firm(letter No.09/24/040/0083/AM-04/6049 dated 21.6.05) that Norms in the Licence had not been received and the firm should approach ALC ,ND. (d) The firm made a representation to ALC vide their letter dated 14.7.05. (e) NC in its meeting No.43/07 dt. 7.2.07 considered the case and decided to reject it, as the licence & EOP had expired. (f) The firm had approached GRC for recommendation & extension in EOP. The GRC's decision, as communicated vide letter No.0619012008/GRC/102 dt. 24.4.2009 is as under:-	

Point 3 : GRC decision: The Committee directed the petitioner that he should produce copies of all letters such as when the license was expired when he applied to Hqrs, when final approval of ALC for amendment was given and copies of letter of Market Approval and efforts taken by them for fulfilling EO may be given immediately to the GRC Committee. Process of grant of amendment of export products will be cleared in PRC and then in consultation with DGFT, a view can be taken for revalidation and extension of EO in the file itself.

(g) The firm has now vide its representation dated 13.7.10 has requested NC for fixation of Norms in the license with changed export product. The firm has mentioned that their request for fixation of Norms was rejected by ALC on the ground that Licence & EOP had expired but Norms were not fixed by ALC originally during the validity of the license.

(h) The firm has also provided a copy of NC's decision taken in Meeting No.12/05 held on 7.7.04. In this meeting Norms for the same export product which the firm now wants to include in its license were fixed. The N.C. considering the facts that the norms in the license has not been fixed in this case and ad-hoc Norms are available for the export product(that firm wants to change) in 5 licenses which are dt. from April,02 to September,03 (Adv. Licence in question is dt. 27.6.2003).

The Committee also noted that changed API does not affect the requirement of the import items except API itself. The Committee also decided not to recommend API as it has changed from the original import list and accordingly recommends fixation of Norms as under as per NC's decision referred to in point (h) for regularization purpose only:-

Export Product	Unit	Input Items	Qty allowed
Enoxaparin Sodium Pre-filled Syringes (injectable) 40 mg	One Syringe	1. Barrel Syringes 2. Needle Shields 3. Plunger Stoppers 4. Plunger Rod 5. Analytical Columns	1.29 1.29 1.29 1.10 1 kit for 50000 syringes

The Committee also clarifies that the matter regarding EOP extension is to be considered by the PRC on an appropriate request being made by the firm and the NC's decision is to fix norms only.